

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 168 of 2014 & IA No. 280 of 2014  
Appeal No. 214 of 2014 & IA-334 of 2014**

**Dated : 3<sup>rd</sup> December, 2014**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 168 of 2014 &  
IA No. 280 of 2014**

**In the matter of:**

**PTC India Ltd. ....Appellant(s)  
Versus  
Uttarakhand Electricity Regulatory Commission  
& Ors. ...Respondent(s)**

Counsel for the Appellant (s): Mr. Vishrov Mukherjee  
Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan  
Mr. Sanjay Singh for R.1  
Mr. Tarun Johri for R.2  
Ms. Mandakini Ghosh for R.4

**In the matter of:**

**Appeal No. 214 of 2014 &  
IA-334 of 2014**

**PTC India Ltd. ....Appellant(s)  
Versus  
Punjab Electricity Regulatory Commission & Ors.  
.....Respondent(s)**

**Counsel for the Appellant(s) : Mr. Vishrov Mukherjee**  
**Counsel for the Respondent(s) : Mr. Sakesh Kumar for R.1  
Ms. Mandakini Ghosh  
for R.4  
Mr. Tarun Johri for R.2**

**ORDER**

The learned counsel for the Appellant seeks some time to file the Rejoinder. Accordingly, he may file the same on or before 09.12.2014 after serving copy on the other side.

Mr. Buddy A. Ranganadhan, the learned counsel for the Respondent No.1 in Appeal No. 168 of 2014; Mr. Sakesh Kumar, the learned counsel for the Respondent No. 1 in Appeal No. 214 of 2014 and Ms. Mandakini Ghosh, the learned counsel for the Respondent No.4 in both the Appeals seek some time to file the Written Submissions. Accordingly, they may file the same after serving copy on the other side.

Post these matters for hearing on **12.01.2015**.

**(Rakesh Nath)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

ts/js